

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 207/252/ND/2018

In the matter of:

Uniyal Cargo Movers Pvt. Ltd.

....**Appellant**

Vs.

ROC & another

...**Respondent**

Under Section: 252

Order delivered on 25.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant

: Mr. Atul Agarwal, Adv.

For the Respondent

: Mr. Gopal Singh, DROC

Stg. Counsel for ITD

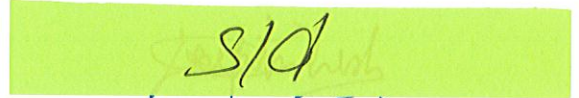
: Mr. Deepak Anand, Jr. St. Counsel

ORDER

The proxy-counsel submits that the main counsel appearing in the matter is in some difficulty. Hence, requests for adjournment. It is seen from order dated 20.07.2018 that application filed by the appellant seeking prayer for de-freezing of the bank account of the appellant company and further seeking permission to withdraw the amount for the payment of statutory dues was allowed. The direction was given to the appellant to file affidavit bringing on record the details of the transactions carried out in the said bank



account, which has not been complied till today. Last chance is given to comply the order dated 20.07.2018 and file the appropriate affidavit within one week. ROC and income tax have filed reply. For further consideration on **09.08.2018**.



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh